

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No.225-A of 1998.

Tuesday, this the 11th day of March 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

1. Raj Nath Yadav  
aged about 43 years,  
S/o Shri Phenkoo,  
R/o Village & Post Taraon,  
District Ghazipur.
2. Uma Kant Singh Yadav  
aged about 40 years  
Son of Jhurri Singh Yadav,  
R/o Village Tariya P.O.Deobandpur,  
District Ghazipur.
3. Shreeram Yadav  
aged about 45 years,  
S/o Shri Sambhal Yadav,  
R/o Village & Post Gaura,  
Tehsil Saidpur,  
District Ghazipur.
4. Harihar Singh Yadav,  
aged about 38 years,  
S/o Shri D.S. Yadav  
R/o Vill. Gopalpur,  
P.O. Aurihar, District Ghazipur.
5. Hari Kishan Singh Yadav,  
aged about 33 years,  
S/o Shri D.S. Yadav,  
R/o Village Gopalapur,  
P.O.Aurihar, District Ghazipur.
6. Munna, aged about 39 years,  
S/o Shri Bechan,  
R/o Vill. Bhajanauli,  
P.O. Rampur, District Ghazipur.
7. Ram Janam  
aged about 41 years  
S/o Shri Khedoo,  
R/o Village Gopalapur,  
P.O. Aurihar, District Ghazipur.
8. Tulsia, aged about 40 years,  
S/o Siri, R/o Village Jhajhaura,  
P.O. Aurihari, District Ghazipur.
9. Suresh Pal aged about 40 years,  
S/o Nanhoo Ram, R/o Village Padari,  
P.O. Jakhaniya, District Ghazipur.
10. Rama Nand Ram, aged about 39 years,  
S/o Shri Mukhai, R/o Vill.Aurihar,  
P.O. Saidpur, District Ghazipur.
11. Ram Adhar  
aged about 41 years.

S/o Shri Sampat,  
R/o Aurihar (Bihariganj)  
Ghazipur.

12. Nankoo  
aged about 41 years,  
S/o Shri Shobhan,  
R/o Vill.Chargpur Kasayer (Kathauli)  
P.O.Bibipur (Surajpur) District Mau.

13. Banarasi,  
aged about 42 years,  
S/o Shri Jagroop  
R/o Aurihar, District Ghazipur.

14. Raja Ram,  
aged about 35 years,  
S/o Shri Jagroop  
R/o Aurihar, District Ghazipur.

15. Ramji  
aged about 40 years,  
S/o Shri Lalal  
R/o Village Sahmalpur,  
P.O. Saidpur, Muriyapar,  
District Ghazipur.

.....Applicants.

(By Advocate :Sri Rakesh Verma)

Versus.

1. Union of India  
through the General Manager,  
North Eastern Railway,  
Gorakhpur.

2. The Divisional Railway Manager,  
North Eastern Railway,  
Varanasi.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O.R.D.E.R.

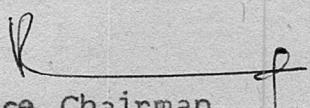
By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicants have prayed for a direction to the respondents to re-engage the applicants as Casual Labours and to regularise their services against Group 'D' category in pursuance of Railway Board Circular dated 3.9.1996 and 11.12.1996.



2. The facts stated for the aforesaid relief are that applicant No.1 was engaged as Casual Labour on 5.3.1975 and he worked upto 8.9.1975. He was again engaged on 31.1.1978 and continued to work upto 15.8.1985. He has also averred that since 4.1.1989 to 31.1.1989 total 89 days applicants have not worked. Applicant No.2 was engaged in 1978 and he worked upto 15.6.1982. The similar is the position of other applicants who were engaged and worked prior to 31.12.1978. This O.A., has been filed on 16.2.1998 i.e., after about 20 years. There is no explanation for the long and inordinate delay. In para 3 of the O.A., only this much has been stated that the application is within time. The period of limitation for approaching this Tribunal is one year under section 21 of Administrative Tribunals Act. The case is squarely covered by judgement of Mahabir Prasad Vs Union of India and others 2000 (1) A.T.J.-1 (Full Bench).

3. In the circumstances, the O.A is ~~accordingly~~ dismissed as time barred.

4. There shall be no order as to costs.

  
Vice-Chairman.

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